

(b) if so, the details thereof;

(c) whether Railway Board is fully complying with this rule/order; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). Posting of officers of Railway Group 'A' Services in Railway Board's office is governed by a tenure ranging from 3 years to 5 years. Employees and Section Officers of Railway Board are given rotation after 4 to 5 years of stay in one Section except in a few cases where continuity is required in the administrative interest.

(c) and (d). Tenure Rules for the Railway Group 'A' officers are normally adhered to. The rotation of Section Officers and staff is a continuous process and is done with due regard to administrative requirement.

[English]

#### Production cost of Maruti Vehicles

\*15. SHRIBHABANISHANKAR HOTA: Will the Minister of INDUSTRY be pleased to state:

(a) the cost of production of different Maruti vehicles and their respective selling prices;

(b) the number of Maruti vehicles produced during the last three years and the

number of vehicles sold to Government and its agencies including public sector undertakings; and

(c) the sale price of similar vehicles in other countries?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) It is not in the commercial interest of the company to disclose the cost of production of its vehicles. However, net average profit (before tax) per vehicle during 1989-90 works out to Rs. 2858/- (excluding net interest income). The prices of different Maruti vehicles are given below:—

<i>Model</i>	<i>Ex-factory Price (including excise duty)</i>
Car Standard	Rs. 99,984.00
Car AC	Rs. 1,20,921.00
Omni	Rs. 1,00,194.00
Omni AC	Rs. 1,23,187.00
Gypsy Soft Top	Rs. 1,33,637.00
Gypsy Hard Top	Rs. 1,45,591.00
Gypsy AC	Rs. 1,71,006.00

(b) Maruti Udyog, Ltd. does not administration data regarding vehicles sold to Govt. and its agencies. However, the number of vehicles produced by Maruti Udyog Ltd. and sold under DGS&D Rate contract during the last 3 years are as under:—

<i>Year</i>	<i>No. of vehicles Produced</i>	<i>No. of vehicles sold under DGS&amp;D rate contract</i>
1987-88	92,630	1,770
1988-89	1,05,547	2,547
1989-90	1,17,521	2,744

(c) This information is not available.

### Model Stations

\*16. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of model stations developed and the number of such stations in the tribal areas;

(b) the number of model stations in Madhya Pradesh and Gujarat sanctioned during the last five years and the number of these stations completed and the number of stations yet to be completed; and

(c) whether Dahod, an important railway station in the tribal area, is proposed to be included in the list of model stations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) 67 stations were selected to be developed as Model Stations. One station falls in the tribal area.

(b) 7 stations in Madhya Pradesh and 3 stations in Gujarat were selected under this scheme. Works at one station each in Madhya Pradesh and Gujarat have since been completed.

(c) No, Sir.

[Translation]

### Black marketing in Cement

\*17. SHRI JANARDAN TIWARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of black marketing in cement by some cement dealers;

(b) if so, the action being taken by Government to check black-marketing of cement; and

(c) the details of such cases detected so far and the action taken against the cement dealers found guilty?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). As a result of the various policy initiatives taken by Government in the past for the growth of cement industry, the country had achieved near self sufficiency in cement production. Accordingly, effective from 1.3.1989, cement was fully decontrolled. Thus, at present Government do not exercise any statutory control over price and distribution of cement. However, with a view to check profiteering at the retail level, State Governments have been requested to keep a close watch on the dealers.

The States/Union Territories have been advised from time to time to check hoarding, black marketing etc., in essential commodities by taking appropriate action under the Essential Commodities Act, 1955.

[English]

### Meeting with representatives of Drug Industry Association etc.

\*18. KUMARI UMA BHARATI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether he held a meeting on 20 June, 1990 with the representatives of industry associations, chemists and druggists and consumer health organisations;

(b) if so, the details of discussion held and the decisions arrived at;

(c) the follow up action taken thereon; and